The Tamil Nadu Cultivating Tenants Protection (Continuance) Act, 1965

Act 8 of 1965

Keyword(s):
Continuance Act, The Tamil Nadu Cultivating Tenants Protection (Continuance) Act, 1955
[Tamil Nadu] Act No. 8 of 1965*


Received, the assent of the President on the 9th April 1965, first published in the Fort St. George Gazette on the 21st April 1965 (Vaisaka 1, 1887).

An Act to provide for the continuance of the [Tamil Nadu] Cultivating Tenants Protection Act, 1955.

Be it enacted by the Legislature of the [State of Tamil Nadu] in the Fifteenth Year of the Republic of India as follows:

1. This Act may be called the [Tamil Nadu] Cultivating Tenants Protection (Continuance) Act, 1965.


3-5. The amendments made by these sections have already been incorporated in the principal Act, namely, the Tamil Nadu Cultivating Tenants Protection Act, 1955 (Tamil Nadu Act XXV of 1955).

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, Extraordinary, dated the 16th January 1965, Part IV—Section 3, pages 11-12.

3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

4 This expression was substituted for the expression "Madras Act" by paragraph 3 (2) of the Tamil Nadu Adaptation of Laws Order, 1970.